

It is, therefore, necessary that the Government should take some measures in this regard.

- (v) **Need to take steps to check the menace caused by lions in villages around Gir forest**

[English]

SHRI GOVINDBHAI KANJIBHAI SHEKHADA (Junagarh): Villages around Gir forest particularly villages of Talala, Una Malia, Mendarda and Visavadar Taluka of Junagadh district (Gujarat) are frequently under attack by lions of Gir forest. Since past few years these lions have become man-eaters. In the forest the ecological balance has destroyed to a large extent due to deforestation. Due to deforestation the animals like bisons, zebras and other animals which are herbivorous have drastically come down, leading to non-availability of food for lions. Lions, in order to survive have started venturing out of the forest land and are now frequently attacking villages much outside the forest area. This is a very alarming development and people in the above mentioned areas are constantly living in an atmosphere of fear and death.

In view of the above situation I suggest that the following measures should be undertaken immediately on top-priority:-

- (1) Steps should be taken to provide food to lions which will prevent them from venturing out of the forest area.
- (2) Security force should be provide to the border villages and those villages which are facing danger from lions.

Besides, afforestation, should be undertaken so that the previously destroyed ecological balance is restored in forest and

compensation be provided to villagers whose animals were killed by the lions at the prevailing market rates. The Government should increase the forest projects in the area, so that peace returns to villages and they feel safe and secure from wild animals.

- (vi) **Need to convert metre-gauge railway line between Shahganj and Mau in Uttar Pradesh into broad-gauge**

[Translation]

SHRI RAM KRISHAN YADAV (Azamgarh): Mr. Deputy Speaker, Sir, Uttar Pradesh is a backward state of the country. Azamgarh, my Parliamentary constituency is the most backward district of this State. With the transfer of eastern part of Aamgarh v/z. Mau etc. from Azamgarh, it has turned into a no industry district. It is very necessary to convert the metre gauge line into broad guage line from Shahganj to mau for the industrial development and smooth traffic movement in the district. Five hon. Members of Parliament coming from this district are required to cover an additional distance of 150 kilometres by other means of transport so as to catch the broadgauge line to reach Delhi. It takes at least one and half days to reach Delhi from this area.

I as well as other hon. Members have time and again drawn the attention of the Government and personally contacted the Ministers concerned for the conversion of the metre gauge line from Shahganj to Mau. Even after getting assurance we do not notice any progress in the work. There is great resentment in the people for not converting the line into broadgauge.

I would like to request the Government to make an announcement in this Budget session itself for the conversion of the metre gauge line from Shahganj to Mau into a broad gauge line.

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): It appears that you have not heard the Budget speech today.

SHRI RAM KRSHAN YADAV: Sir, I had submitted this notice in the morning itself.

SHRI YAMUNA PRASAD SHASTRI (Rewa): Mr. Deputy Speaker, Sir, since Shri Chavda is not present, my name is standing I may kindly be permitted to raise the matter under Rule 377.

MR. DEPUTY SPEAKER: You do it some other day.

SHRI YAMUNA PRASAD SHASTRI: My name is there after him in the list.

MR. DEPUTY SPEAKER: The hon. Member whose name is there is the list himself has to make his point.

[English]

SHRI KHEMCHANDBHAI SOMABHAI CHAVDA (Patan): I have come.

MR. DEPUTY SPEAKER: You cannot ask me to go back. I have passed on to the next item.

14.32 hrs.

**STATUTORY RESOLUTION RE.
PROCLAMATION OF PRESIDENT'S
RULE IN TAMIL NADU**

[English]

MR. DEPUTY SPEAKER: Now, we will take up Statutory Resolution regarding the proclamation issued by the President on the 30th January, 1991 under Article 356 of the Constitution in relation to the state of Tamil Nadu, Shri Subodh Kant Sahay.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): Mr. Deputy Speaker, Sir, I beg to move:

"That this House approves the proclamation issued by the President on the 30th January, 1991 under Article 356 of the Constitution in relation to the State of Tamil Nadu."

Mr. Deputy Speaker, Sir, copies of the proclamation have been laid on the Table. The law and order situation in the State of Tamil-Nadu has been reviewed from time to time. As per the information available, the recent incidents and the deteriorating law and order situation in the State had become a matter of concern for the Tamil people. Apart from the rising incidents of violence by the local criminals as well as by some others were creating turmoil and were indicative of the fact that the L.T.T.E. was working as an independent force beyond the purview of Law and it had made some hideouts which were beyond the control of the State Government. It was functioning as an independent Government in some pockets of Ramnathpuram, Thanjavur, Podukottai and Thiruchirapalli districts. As the State Government was hesitant to deal with the L.T.T.E. effectively, a very dangerous situation had developed due to latter's indulgence in violence and intimidating the coastal people and getting encouragement from the local administration.

Despite having detailed information about the surreptitious movement of boats at the coasts of Thanjavur, Podukottai and Ramnathpuram, the State police as well as the local officials were not able to check it. It was in the knowledge of the State Government that there were at least 40 hideouts of